

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.1497 of 1992

New Delhi, this the 4th day of November, 1993.

HON'BLE MR P.T. THIRUVENGADAM, MEMBER (A)

Shri Karam Dass & Others (695 Applicants) ..Applicants
(By Advocate Shri B.B. Raval)

Versus

- 1. Union of India through
Secretary, Ministry of Health &
Family Welfare,
Government of India,
Nirman BhavanNirman Bhavan, New Delhi.
- 2. The Director General of
Health Services (D.G.H.S.)
Director General of Health Services,
(Ministry of Health & Family Welfare)
Nirman Bhavan, New Delhi.
- 3. The Director,
Central Research Institute
Government of India,
Kasauli. ...Respondents
(By Advocate Shri Jog Singh)

JUDGEMENT (ORAL)

(By Hon'ble Mr P.T. Thiruvengadam)

1. It is admitted that the High Powered Committee is considering grant of risk allowance to Group B, C and D officials of Sub-offices of the Directorate including CRI Kasauli. It is hoped that the decision will be taken within a period of 5 months. If no decisions are taken or if the applicants are not satisfied with the decisions taken, they are at liberty to approach the Tribunal in accordance with law, if so advised.

2. O.A. is disposed of accordingly. No costs.

P. T. Thiruvengadam

(P.T. THIRUVENGADAM)
MEMBER (A)